

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.812/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.07.2020**

Name of the Company: Tetra-Pak India Pvt LTD
V/s
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Advocate, Mr. Samiron Borkataky appeared along with Advocate, Mr. Parth Contractor for the Petitioner.

Advocate, Mr. Jaimin Dave submitted that he has instruction to appear on behalf of Corporate Debtor by replacing earlier Advocates, Mr. Vishal Dave and Mr. Nipun Singhvi and requesting time to file reply.

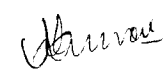
On perusal of the record, it is found that the Respondent has appeared long back through Advocates, Mr. Vishal Dave and Mr. Nipun Singhvi, but so far have not filed reply. The matter is pending since about last one year.

The learned ^{to lawyer} appearing on behalf of the Petitioner objected for granting any time and submitted that Respondent's right to file reply may be closed. However, as a last chance, the Respondent is directed to file his reply within a week by serving an advance copy to the other side, no further time shall be granted. In the event of non-filing of the reply, the matter will be heard and decided in absence of reply.

Parties are directed to come with written arguments on the date fixed.

List the matter on 25.08.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 29th day of July, 2020